

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER  
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. Nos. 270, 732 & 733/Asr/2014 & 2017**  
Assessment Years: 2009-10, 2013-14 & 2014-15

The Hind Samachar Ltd.,  
Delhi Unit 1 & 2, Printing  
Press Complex, Near  
Wazirpur Depot, New Delhi  
110052

[PAN: AAAC 5137G]  
**(Appellant)**

**V.** ACIT, Circle -3,  
Jalandhar

**(Respondent)**

Appellant by None

Respondent by Sh. Yashender Garg, Sr. DR

Date of Hearing : 20.09.2023

Date of Pronouncement : 21.09.2023

**ORDER**

**Per Bench:**

These appeals have been filed by the assessee against the separate orders of the Ld. Commissioner of Income Tax-1 (Appeals), Jalandhar dated 11.02.2014 and 12/13.07.2017 in respect of Assessment Years: 2009-10, 2013-14 & 2014-15.

2. The Id. counsel for the assessee-appellant stated that the assessees have filed an application requesting to withdraw the appeals, contending as under:

*“2. That a family settlement has been arrived between both the families and Delhi Unit also has been merged with Jalandhar Unit and the company Hind Samachar Ltd. has been taken over by Sh. Vijay Chopra group of Jalandhar and in view of the settlement the ground raised by the appellant has become redundant.*

*3. That it is respectfully prayed that the appellant hereby withdraw the appeal and the same kindly be dismissed as withdrawn.”*

3. The Ld. D.R. has no objection.

4. Accordingly, the appeals are allowed to be withdrawn.

5. In the result, the appeals filed by the assessees are dismissed as withdrawn.

*Order pronounced in the open court on 21.09.2023*

**Sd/-**  
**(Anikesh Banerjee)**  
**Judicial Member**

**Sd/-**  
**(Dr. M. L. Meena)**  
**Accountant Member**

*\*GP/Sr./P.S.\**

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy  
By Order